

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 275/TT/2026

- Subject** : Petition for the determination of the transmission tariff for the 2024-29 period for the asset under “Eastern Region Expansion Scheme - XXXII (ERES-XXXII)” in the Eastern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Petition No. 243/TT/2026

- Subject** : Petition for the determination of the transmission tariff for the 2024-29 period for OPGW link for 765 kV Orai-Jabalpur Transmission Line under “Reliable Communication Scheme under Central Sector for Western Region” under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 209/TT/2026

- Subject** : Petition for the determination of the transmission tariff for the 2024-29 period for the asset under “Replacement of 400/220 kV, 315 MVA ICT-3 with 400/220 kV, 500 MVA ICT at 400/220/66 kV Bawana (DTL) Substation scheme in Northern Region” under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity



Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 69/TT/2026

Subject : Petition for the determination of the transmission tariff under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under “Transmission Network Expansion in Gujarat to increase ATC from ISTS, Part-C”.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Date of Hearing : 13.10.2026

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Saurabh Mishra, Advocate, MPPMCL (In Petition No. 243/TT/2026)
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.

2. The Petitioner’s representatives submitted that these Petitions have been filed for the determination of the transmission tariff for the 2024-29 tariff period. They further submitted that the information sought by the Commission through the Technical Validation (TV) letters and the Record of Proceedings (RoP) dated 9.9.2026 has been furnished by the Petitioner. They requested the Commission to allow the transmission tariff as claimed in the respective Petitions.

3. After the hearing, the Commission directed the Respondents to file their respective replies, if not already filed, as a last opportunity, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.



4. The Commission further directed the Petitioner to submit the following information in these Petitions, on an affidavit, within two weeks, with an advance copy to the Respondents, who may file their response, if any, within two weeks thereafter:

In Petition Nos. 275/TT/2026 and 243/TT/2026

- i. Provide justification for considering different interest rates to loan amounts drawn from the respective drawdown dates to the corresponding interest payment dates, up to the Date of Commercial Operation (COD), in the cash Interest During Construction (IDC) Statement. The Petitioner shall rectify any discrepancies, wherever applicable, and submit the revised cash IDC Statement in Excel format.
5. Subject to the above, the Commission reserves the order in these Petitions.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

